

**GOVERNMENT OF INDIA  
STEEL  
LOK SABHA**

UNSTARRED QUESTION NO:1041

ANSWERED ON:02.03.2015

ACCIDENTS AT STEEL PLANTS

Sawant Shri Arvind Ganpat; Tumane Shri Krupal Balaji

**Will the Minister of STEEL be pleased to state:**

- (a) the details of accidents occurred in the various steel plants of the country along with its nature during each of the last three years and the current year, plant-wise;
- (b) the number of people killed/injured in the said accidents during the said period along with the estimated loss of the property;
- (c) the amount of compensation paid to the family members of those killed and injured in such accidents;
- (d) the average annual expenditure incurred on the maintenance of these plants during the said period; and
- (e) the corrective steps taken/being taken by the Government to check the recurrence of such accidents?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF (SHRI VISHNU DEO SAI) STEEL AND MINES

(a)&(b): A statement showing details of accidents which occurred in different public sector steel plants of the Steel Authority of India Limited (SAIL) and Rashtriya Ispat Nigam Limited (RINL) during the last three years is annexed. The accidents at these plants have occurred due to reasons such as fall from height, gas poisoning, electrocution, burn injury, fire/explosion etc. While there has been no significant loss of property in these accidents in SAIL during the relevant period, however, any loss to property consequent to fire/explosion incident on 25.09.2014 at IISCO Steel Plant is at assessment stage. In RINL, in one major accident on 13.06.2012, damage of property is estimated at about Rs.8.71 crores.

Steel is a deregulated sector. There are a large number of steel factories/plants in the country. Therefore in regard to the private steel sector, the requisite data/information is not maintained by the Ministry of Steel.

(c) In case of fatal accidents of regular employees, the compensation is given as per the law/company policy. SAIL and RINL provide compensation to their employees in case of death/disablement due to accident arising out of and in course of employment as per The Employees' Compensation Act, Employee Family Benefit Scheme and company policy. In case of contract labour, compensation/dependent benefit is paid under the Employee State Insurance Scheme (ESIS) by the ESI Corporation. SAIL and RINL have paid approximately Rs.19,20,21,578/- as compensation to the injured persons and families of deceased from 2012 till date.

(d) The average annual expenditure on maintenance of different plants (including expenditure incurred on repairs, change in pipelines, electric repairs and mechanical maintenance) of SAIL and RINL during the years 2011-12 to 2013-14 was about Rs. 6165 crore and Rs.868.54 crore respectively.

(e) Both SAIL and RINL have taken a number of measures to avoid occurrence of accidents. These measures, inter alia, include adherence to maintenance schedule, strict adherence to safety procedures, regular inspection, training and awareness on safety, conduct of safety audit, enforcing use of personal protection equipment and proper implementation of emergency plan prepared as per the provisions of the Factories Act, 1948 etc.